

HIGH COURT AT CALCUTTA

LIST OF HOLIDAYS DURING 2023

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| Swami Vivekananda's Birthday | January 12 th | Thursday |
| Netaji's Birthday | January 23 rd | Monday |
| Republic Day / Saraswati Puja | January 26 th | Thursday |
| Second Day of Saraswati Puja | January 27 th | Friday |
| Doljatra | March 7 th | Tuesday |
| Holi | March 8 th | Wednesday |
| Good Friday | April 7 th | Friday |
| Chaitra Sankranti / Birthday of Dr. B. R. Ambedkar | April 14 th | Friday |
| Bengali New Year's Day | April 15 th | Saturday |
| Eid-UI-Fitr | (To be notified later on) | (To be notified later on) |
| Buddha Purnima | May 5 th | Friday |
| Rabindranath Tagore's Birthday | May 9 th | Tuesday |
| Summer Vacation | May 22 nd To June 3 rd | Monday To Saturday |
| Eid-Uz-Zoha (Bakrid) | (To be notified later on) | (To be notified later on) |
| Muharram | (To be notified later on) | (To be notified later on) |
| Independence Day | August 15 th | Tuesday |
| Janmastami | September 7 th | Thursday |
| Mahatma Gandhi's Birthday | October 2 nd | Monday |
| Annual Vacation (including Durga Puja, Lakshmi Puja, Second Day of Lakshmi Puja, Kali Puja, Pratipada & Bhatridwitiya) | October 20 th To November 15 th | Friday To Wednesday |
| Jagaddhatri Puja | November 21 st | Tuesday |
| Fateha-Duaz-Daham / Guru Nanak's Birthday and Parswanath's Rathajatra | November 27 th | Monday |
| Christmas Vacation | December 25 th to 30 th | Monday To Saturday |

Note I : Public Holiday on account of New Year's Day (January 1st) falls on Sunday.

Note II : Executive Holidays on account of Easter Saturday (April 8th) and Public Holiday on account of Mayalaya (October 14th) fall on Second Saturday.

Note III : In accordance with the Full Court Resolution dated 6.8.1992 second and fourth Saturdays of the respective Calendar month have been declared as Court Holidays.

Note IV : Holiday on account of Muslim Festivals viz. Eid-UI-Fitr, Eid-Uz-Zoha (Bakrid) and Muharram will be declared later on, depending on visibility of the moon.

Note V : In accordance with the Full Court resolution dated 01.12.2015 in the event the High Court declares an unscheduled Holiday, The Hon'ble The Chief Justice may exercise discretion to declare any "Non-working Day" as "Working Day" upon 07 (seven) days' notice, on consultation with Bar.